

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).34626-34627/2015

(Arising out of impugned final judgments and orders dated 02/07/2015 in RA No. 12/2015 and 28/11/2014 in CWP No. 3618/2009 passed by the High Court of Punjab & Haryana at Chandigarh)

RAJINDER SINGH AND ORS.

Petitioner(s)

VERSUS

LAND ACQUISITION COLLECTOR AND ANR

Respondent(s)

(with office report)

WITH

SLP(C) No. 34669-34670/2015

(With Office Report)

SLP(C) No. 346/2016

(With Office Report)

Date : 06/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Ujjal Singh, Adv.
Mr. J.P. Singh, Adv.
Mr. R. C. Kaushik, Adv.

For Respondent(s) Mr. Birendra Kumar Mishra, Adv.
Ms. Poonam Atey, Adv.
Mr. Suresh C. Gupta, Adv.

Mr. Sureshan P., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard the learned counsels for the parties, we find no merit in these special leave petitions. Special leave petitions are accordingly dismissed.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master

